COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 319 OF 2016 & I.A. Nos.665 of 2016 & I.A Nos. 536 & 537 of 2017

Dated: 11th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Simhapuri Energy Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

ORDER

I.A. No. 537 of 2017

(Appl. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 319 OF 2016

Learned counsel for the respondents may file reply, if any, on or before 02.08.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 31.08.2017 after serving copy on the other side.

List the matter on <u>12.09.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/hks